MINISTRY OF SMALL SCALE INDUSTRIES

NOTIFICATION

New Delhi, the 29th September, 2006

S.O. 1642(E).—The Central Government, in exercise of the powers conferred by Sub-section (1) of Section 7 of the Micro, Small and Medium Enterprises Development Act, 2006, after having obtained the recommendations of the Advisory Committee under Sub-section (4) of Section 7 of the Act in this regard, hereby notifies the following enterprises, whether proprietorship, Hindu undivided family, association of persons, co-operative society, partnership or undertaking or any other legal entity, by whatever name called :—

(i) in the case of the enterprises engaged in the manufacture or production of goods pertaining to any industry specified in the First Schedule to the Industries (Development and Regulation) Act, 1951, as —

(a) a micro enterprise, where the investment in plant and machinery does not exceed twenty five lakh rupees;
(b) a small enterprise, where the investment in plant
and machinery is more than twenty five lakh
rupees but does not exceed five crore rupees; or

(c) a medium enterprise, where the investment in plant
and machinery is more than five crore rupees but
does not exceed ten crore rupees;

(d) in the case of the enterprises engaged in providing
or rendering of services, as—

(a) a micro enterprise, where the investment in
equipment does not exceed ten lakh rupees;

(b) a small enterprise, where the investment in
equipment is more than ten lakh rupees but does
not exceed two crore rupees; or

(c) a medium enterprise, where the investment in
equipment is more than two crore rupees but does
not exceed five crore rupees.

[F. No.4(1)/2006-MSME Policy]
JAWHAR SIRCAR, Addl. Secy.